

to Delhi Administration, the Ministry of Urban Development fixed the rates of residential and commercial land only and not for industrial land. However, Directorate of Industries, Delhi Administration allots land on pre-determined rates in accordance with its policy.

(c) to (e) According to Delhi Administration, only one industrial plot has been allotted in Badli Industrial Estate—Phase III without inviting applications from the public. The said plot has been allotted to a polished rice exporting unit on the recommendations of the Government in their efforts to boost India's export of agricultural items. Certain allegations made in regard to allotment of this plot were gone into but no irregularity was found.

#### Demand for increase in prices of tyres

8306. DR. CHANDRA SHEKHAR TRIPATHI : Will the Minister of INDUSTRY be pleased to state :

(a) whether owners of tyre industry have made any request to increase prices of tyres;

(b) if so, whether their request is under consideration of Government;

(c) if so, the percentage of price Government propose to increase;

(d) whether keeping the interest of farmers in view, Government are trying to keep the prices of tyres balanced; and

(e) if so, how and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c) There is no statutory control on the prices and distribution of tyres.

(d) and (e) Government are constantly reviewing measures including fiscal reliefs so as to stabilise the prices of automotive tyres at a reasonable level.

#### Use of foreign names by Food Speciality Limited for their products

8307. SHRI MANPHOOL SINGH CHOUDHARY : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Food Speciality Limited, an international company had taken prior permission of the Union Government for using foreign names for their products like Lactogen, Maggi, Nestle, Nestum, Nescafe, etc;

(b) if not, the basis for giving exemption to this company and whether Government ensure that these products are of international standard; and

(c) the steps proposed to be taken by Government to ensure compliance of law of the land and also safeguard the interests of consumers with regard to quality as well as standard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c) M/s. Food Specialities Limited was promoted by M/s. Nestle SA of Switzerland and they have been, therefore, using most of these trade marks almost from the inception. Under the provisions of the Trade and Merchandise Marks Act, 1958 prior approval is also not necessary for the use of trade marks.

In regard to maintenance of quality, it is for the owners of the trade marks to ensure that the products which carry their reputed trade marks are of the requisite quality to maintain the reputation of the trade marks.

[English]

#### Pollution in Andhra Cement Factory in Vijayawada

8308. SHRI V. SOBHANADRESWARA RAO : Will the Minister of INDUSTRY be pleased to state :

(a) whether the residents near Andhra Cement Factory in Vijayawada city are suffering due to the pollution from the smoke emanating from it;

(b) if so, the action taken against management which failed to install precipitator pollution preventing equipment; and

(c) the likely date by which such equipment will be installed by the Andhra Cement Factory, Vijaywada ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) Andhra Cement Company, Vijayawada was set up as far back as 1938 & the township has grown around the factory since then. To contain dust and smoke, Andhra Cement Company has already installed three Electrostatic Precipitators (ESPs) in the kilns, one ESP for their cement mills and bag filters for coal mills. However, an ESP at one of their kilns got damaged in February, 1986 which is expected to be repaired/rectified by May, 1986.

**Heavy Demurrages in Eastern Coal-fields Limited and Bharat Coking Coal Limited**

8309. SHRI V. SOBHANADREESWARA RAO : Will the Minister of ENERGY be pleased to state :

(a) whether an expenditure of Rs. 94.31 lakhs was incurred by Eastern Coal-fields Limited and Rs. 73.4 lakhs by Bharat Coking Coal Limited during 1984 as demurrages;

(b) if so, the reasons for these heavy demurrage charges;

(c) whether this heavy demurrage is justified; and

(d) if not, the action taken in this regard ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) and (b) Demurrages are leviable on detention of wagons beyond the free loading time prescribed by Railways. Detentions are caused by operational difficulties such as break down of loading equipment, strikes, power failure, constraints in road transportation

to the sidings, unrealistic free loading timings and non adherence to time schedules for supply of wagons by Railways etc.

(c) and (d) Constant efforts are being made to reduce detentions by improving loading efficiency and streamlining the procedures in respect of free loading time, adherence of time schedules by Railways and maintenance of sufficient coal stocks at the sidings.

**Plants for production of Ampicillin and Amoxycilline Trihydrate lying idle for want of raw materials**

8310. DR. B. L. SHAIKESH : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that plants of many Drug companies for the production of Ampicillin and Amoxycilline Trihydrate are lying idle for want of raw materials;

(b) if so, the reasons therefor; and

(c) when the raw materials required by these units will be made available ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) to (c) 6 APA is the raw material required for the manufacture of Ampicillin and Amoxycilline Trihydrate. As per the available information no unit is lying idle for want of this material.

**Memoranda from officers of Central Public Sector Undertakings**

8311. DR. A.K. PATEL : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have received memoranda from the officers of many of the 238 Central Public Undertakings urging to accept their certain demands including that Government should suitably amend its policies responsible for underutilisation of the capacity of many undertakings; and